

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:43
ANSWERED ON:24.02.2011
REVISION OF WAGES UNDER MGNREGS
Lingam Shri P.;Sugumar Shri K.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has revised the wages of the labourers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) whether the revised rates are less than the minimum agricultural wage rates in some of the States;
- (d) if so, the details thereof, State-wise; and
- (e) the corrective measures taken in this regard?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI VILASRAO DESHMUKH)

(a) to (e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 43 for answer on 24.2.2011.

(a)to(e): Yes, Sir. In accordance with Section 6(1) of the Act, notwithstanding anything contained in the Minimum Wages Act, 1948 (11 of 1948), the Central Government may, by notification, specify the wage rate for the purpose of Mahatma Gandhi NREGA. Therefore, wage rate as per this section are not linked with Minimum Wages Act. Central Government has notified the wage rate under Mahatma Gandhi NREGA in accordance with Section 6(1) of the Act in respect of all States and Union Territories and has revised the notified wage rate for unskilled manual workers under Mahatma Gandhi NREGA by indexing the notified wage rate to the CPIAL.

In 26 States/UTs, the revised wage rate under MGNREGA is more than the minimum agricultural wage rate of the State/UTs, in one UT both are at par and in 7 States, the revised wage rate under MGNREGA is less than their minimum agricultural wage rate. State-wise details of revised rates and also the minimum agricultural wage rates are given in the Annexure.